

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

APPEAL NO. 207 OF 2015

Dated: 29th October, 2015

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

**Hooghly Chamber of Commerce & IndustryAppellant (s)
Versus
West Bengal Electricity Regulatory Commission & Anr. Respondent (s)**

Counsel for the Appellant(s) : Ms. Akshi Seem

Counsel for the Respondent(s) : Mr. C.K. Rai
Mr. Paramhans for R.1

Ms. Melshree Bhatnagar
Mr. Sakya Singha Chaudhuri for R.2

ORDER

Admit. Issue notice. Mr. C.K. Rai takes notice on behalf of Respondent No.1 and Ms. Melshree Bhatnagar takes notice on behalf of Respondent No.2 and they seek three weeks time to file reply. Notice be issued to the other Respondents returnable on 30.11.2015. Dasti in addition is permitted.

List the matter on **27.11.2015**. In the meantime, reply may be filed on or before 18.11.2015 after serving copy on the other side. Thereafter, rejoinder may be filed after serving copy on the other side.

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

Ts/mk